

**Report on Dhadi River at Faizpur
(Dist. Jalgaon)**

In compliance with
Hon'ble National Green Tribunal Order dated 24-7-2020
in original application No. 65/2018
(Lalit Kumar Namdeo Chaudhari Vs State of Maharashtra & Others)

**Collector Office,
Jalgaon, Maharashtra**

Action Taken Report

On

**Hon'ble NGT, Principal Bench, New Delhi issued the Order in the
Original Application No. 65 / 2018 (WZ)**

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❖ **1.0 Introduction** ❖

Hon'ble National Green Tribunal, Principal Bench, New Delhi (WZ) has issued the order (Through Video Conferencing) on 24/07/2020 in the original application No. 65 / 2018 (Lalit Kumar Namdeo Chaudhari V/s State of Maharashtra & Others). The said order was received from applicant Shri. Lalit Kumar Chaudhary through e-mail on 25/06/2021.

In accordance with the order, A committee was constituted on 22/07/2021 under the chairmanship of District Collector, Jalgaon as;

Sr. No.	Designation & Department	Post
1	District Collector, Jalgaon	Chairman
2	Executive Engineer, Irrigation Department, Jalgaon	Member
3	District Administrative Officer, Collector Office, Jalgaon	Member
4	Sub-Regional Officer, MPCB, Jalgaon	Member Secretary

❖ 2.0 Previous Events ❖

- 2.1 The pertinent matter is of MSW dumping in Dhadi riverbed by Municipal Council, Faizpur at location Dhadi bridge. Applicant Shri Lalit Kumar Chaudhary, Faizpur submitted complaint to MPCB in Feb 2018 regarding illegal dumping of solid waste by municipal council, Faizpur into the Dhadi riverbed and causing water pollution and damage to the environment.
- 2.2 Subsequently MPCB officer visited the location and it was observed that MSW was dumped in dry riverbed (approx. quantity 1000 cum). The solid waste was covered with murum. Traces of solid waste was observed.
- 2.3 It was informed by Municipal Council representative during the visit that MSW was dumped in the riverbed before 2017. MSW processing site was located at S. No. 140, Village Kalmoda which is about 3.5 Km from Faizpur town. MC Faizpur submitted that there is a nalla in between the road and if rain occurred for 3-4 days it flows with much force and it is not possible to drive vehicles towards another side. In this case MSW was dumped near riverbed and near *Haatbazar* crematorium site in the past (before 2017).
- 2.4 Letter was issued to the Municipal Council in April 2018 regarding non-compliance observed during the visit of MPCB.
- 2.5 Applicant again submitted the complaint to Collector Office, Jalgaon in Aug 2020. MPCB officers visited the location on 03/10/2020 and it was observed that MC Faizpur carried out tree plantation in riverbed. About 28 number of trees are planted towards the side of weekly bazar.
- 2.6 MPCB has levied environment compensation charges of total **Rs. 16.0/- Lakhs + Rs. 2.0/- Lakhs per month** vide letter dated 07/12/2020 & 11/12/2020 (Rs. 8.0/- Lakhs for untreated solid waste to the tune of 0.9 MT/Day from 01/04/2020 to 30/11/2020, Rs. 8.0/- Lakhs for not commencing work of legacy waste sites remediation and 2.0/- Lakhs per month for non-compliance of solid waste management and legacy waste management from December 2020 onwards till the compliance.
- 2.7 Municipal Council, Faizpur submitted request letter to waive off the environmental compensation charges.
- 2.8 MPCB has granted Authorization to MSW Processing site valid up to 31/12/2022. Municipal Council, Faizpur has submitted the Bank Guarantee of Rs. 1.0/- Lakh as per MPCB Authorization condition.

❖ 3.0 Committee visit & Observations ❖

3.1 Visit: -

A committee has visited the site of Dhadi river at Faizpur on 27/07/2021. Following members of committee were present for the visit.

- 1) Shri. Abhijit Raut (IAS), District Collector, Jalgaon.
- 2) Shri. D. B. Behare, Executive Engineer, Jalgaon Irrigation Department.
- 3) Shri. Satish Dighe, District Administrative Officer, Collector Office, Jalgaon.
- 4) Shri. S. M. Kurmude, Sub-Regional Officer, MPCB, Jalgaon

3.2 Observations: -

During visit following observations were observed as,

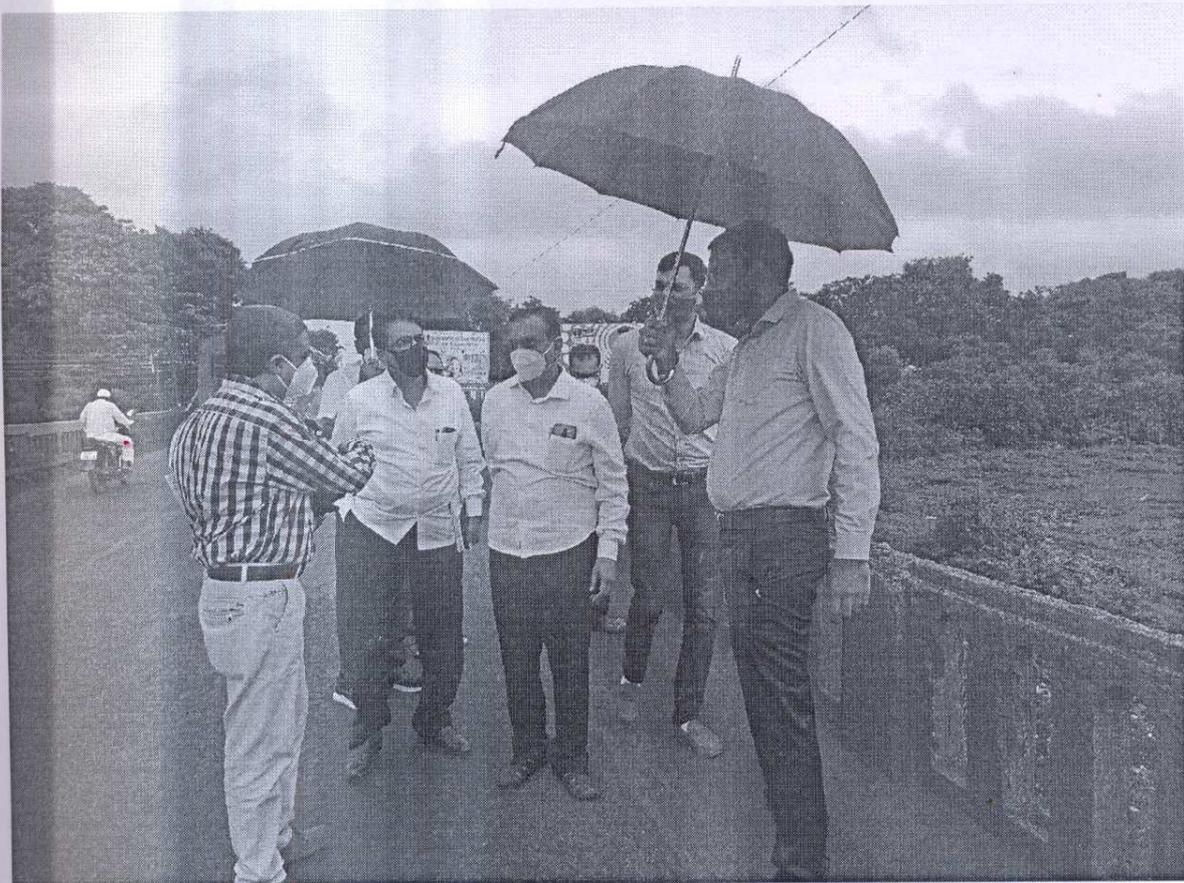
3.2.1 The site is located at Dhadi river bridge, Faizpur at coordinates 21°09'55.4"N 75°51'45.2"E. The total area where MSW was dumped approximately measures to 250 × 100 meter. Google map image is shown below.

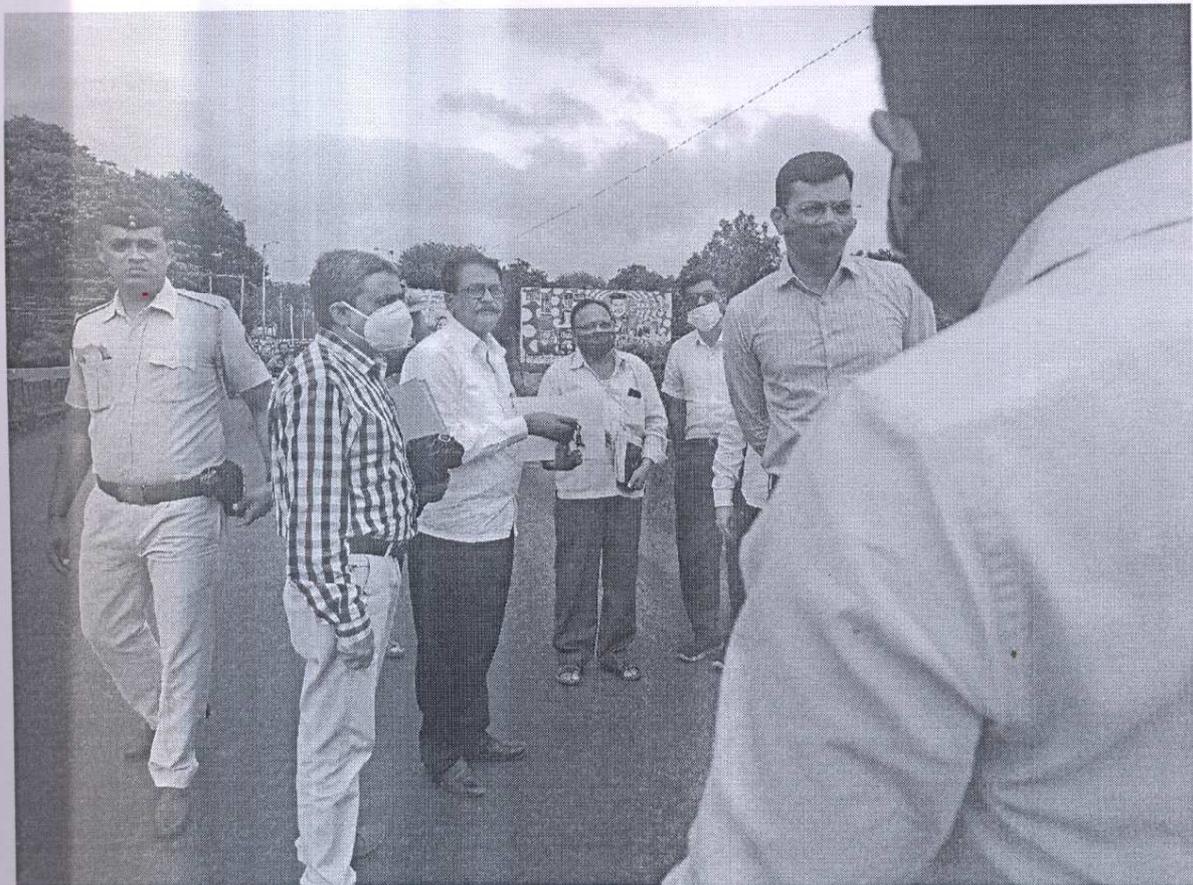


Google map image of the riverbed where MSW was dumped before (Image saved on 5/8/2021)

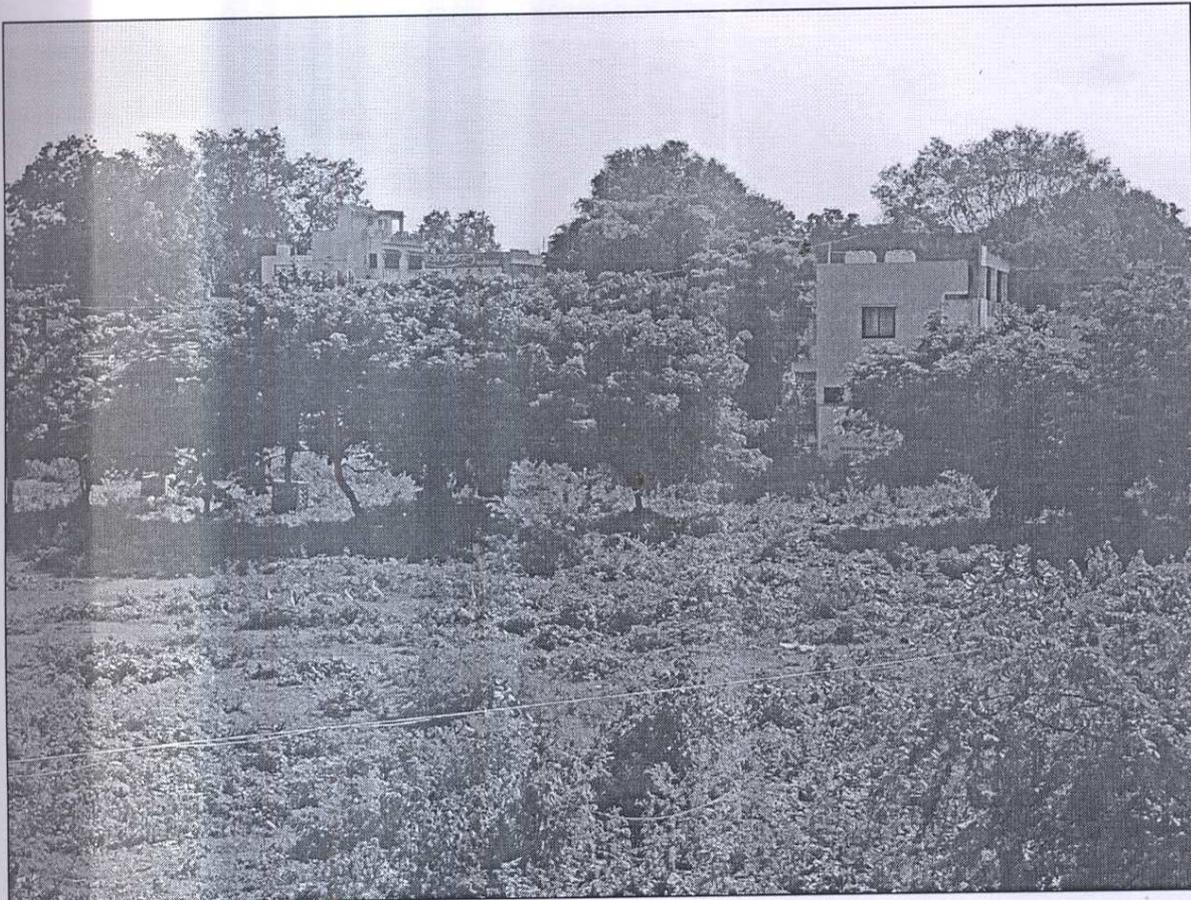
3.2.2 The riverbed was completely dry during the visit. Municipal council, Faizpur carried out tree plantation in the riverbed towards the side of weekly bazar in the area measuring about 130 × 25 meter. Total 28 number of trees are planted. The trees have achieved height of about 12 feet.

- 3.2.3 There is a small nalla coming in the riverbed which carries sewage of the town.
- 3.2.4 Existing MSW processing site is located at Gut No. 140, Kalmoda Road, Faizpur. The site is operational since 2017.
- 3.2.5 Facilities present at site are - weigh bridge, MRF section, shed for processing machines, three concrete platforms (for curing, windrow, pre-sorting), simple processing machine (1 No.), screening machine with belt conveyor (1 No.), single shaft shredder machine (1 No.), leachate collection tank, storage area for compost bags and rest room for workers.
- 3.2.6 MSW dumped in 2017 near *Haatbazar* crematorium site is lifted and transferred at present MSW processing site located Gut No. 140, Kalmoda Road, Faizpur.
- 3.2.7 STP is not provided by Municipal Council. Total sewage generation is 3.5 MLD. Untreated sewage is discharged into Dhadi river through three *nallas*.

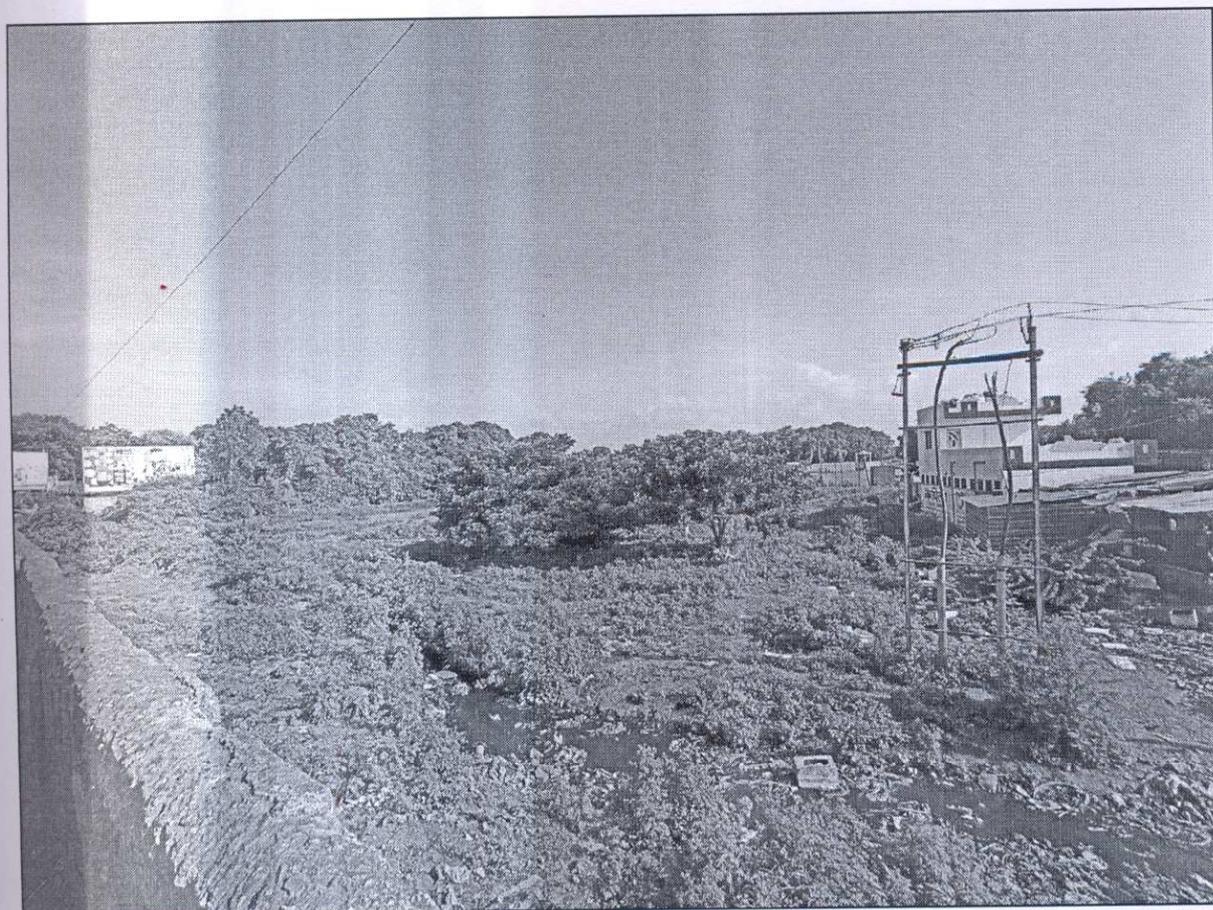
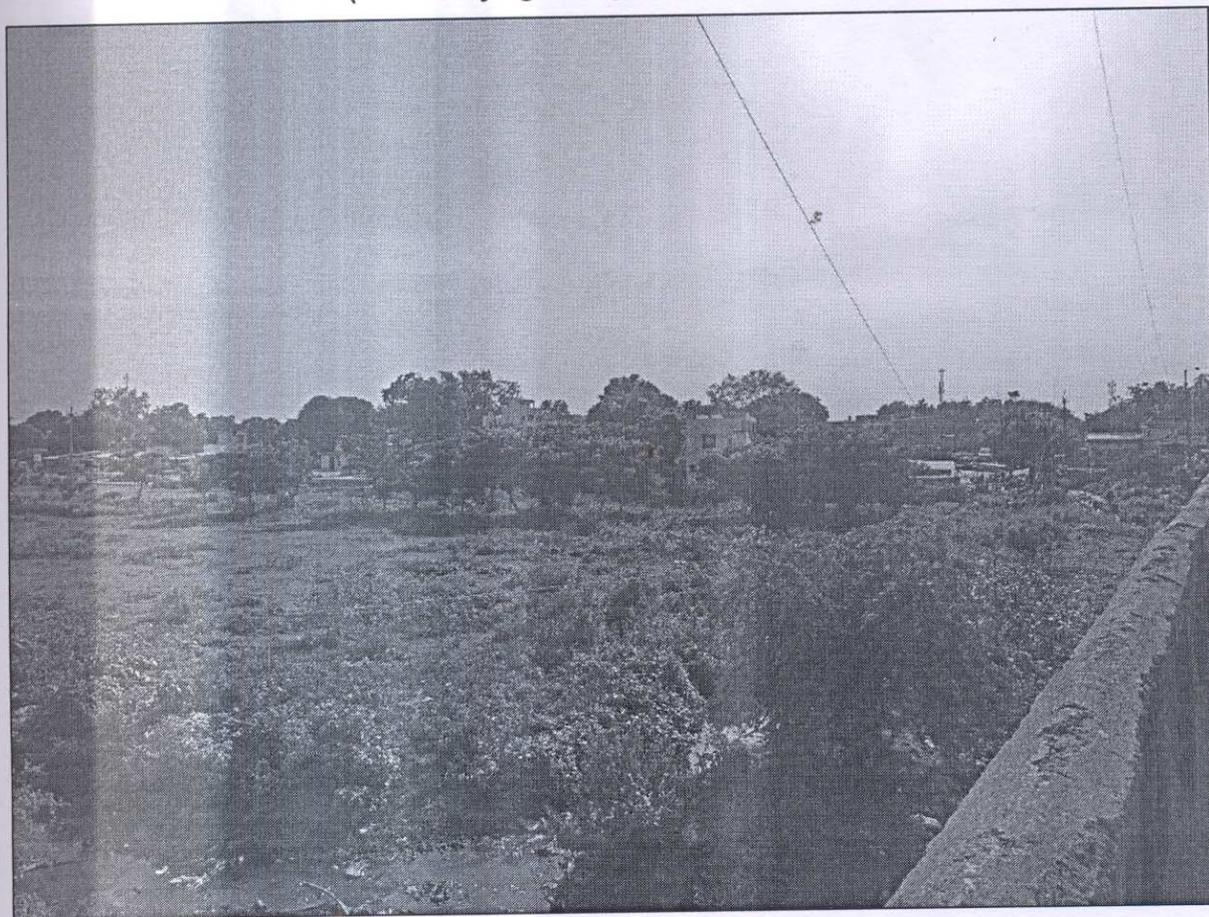




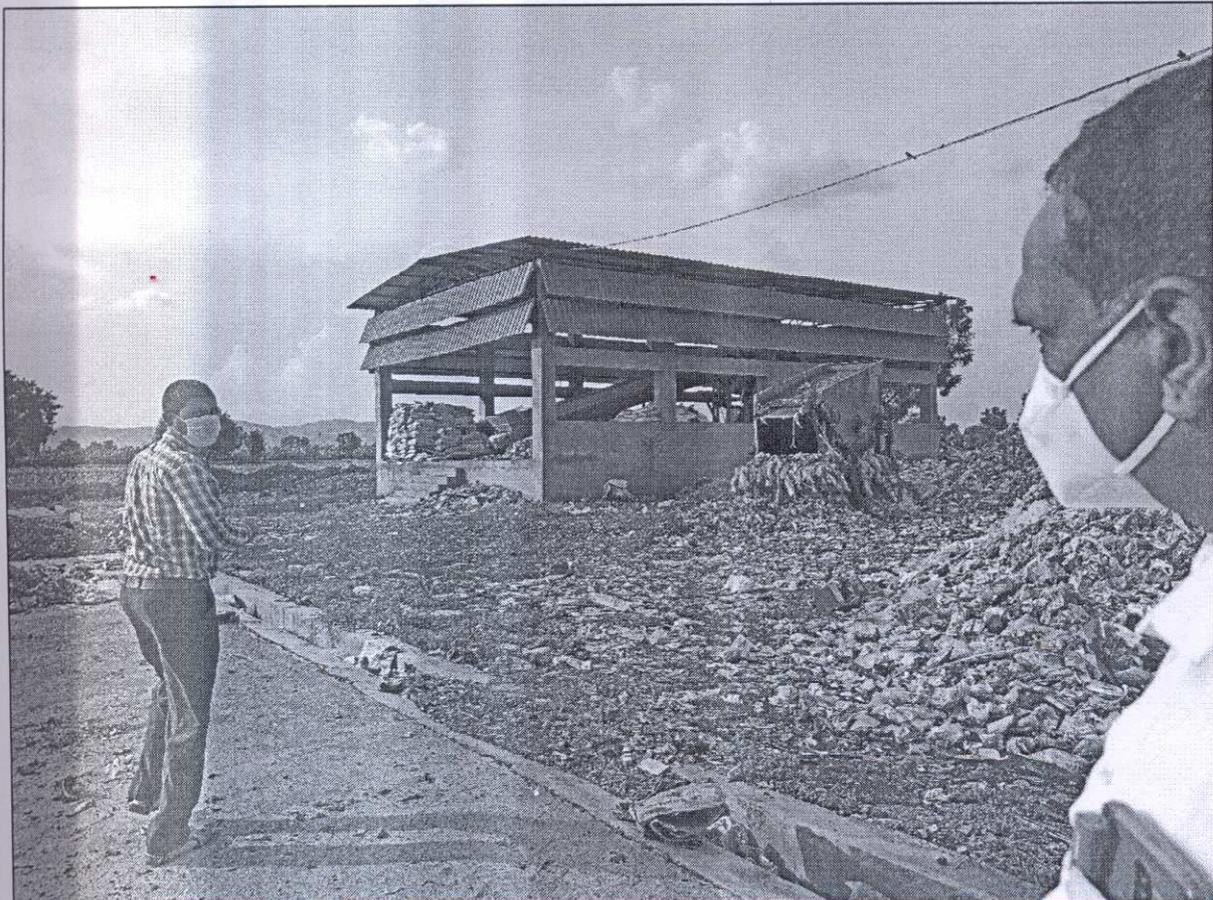
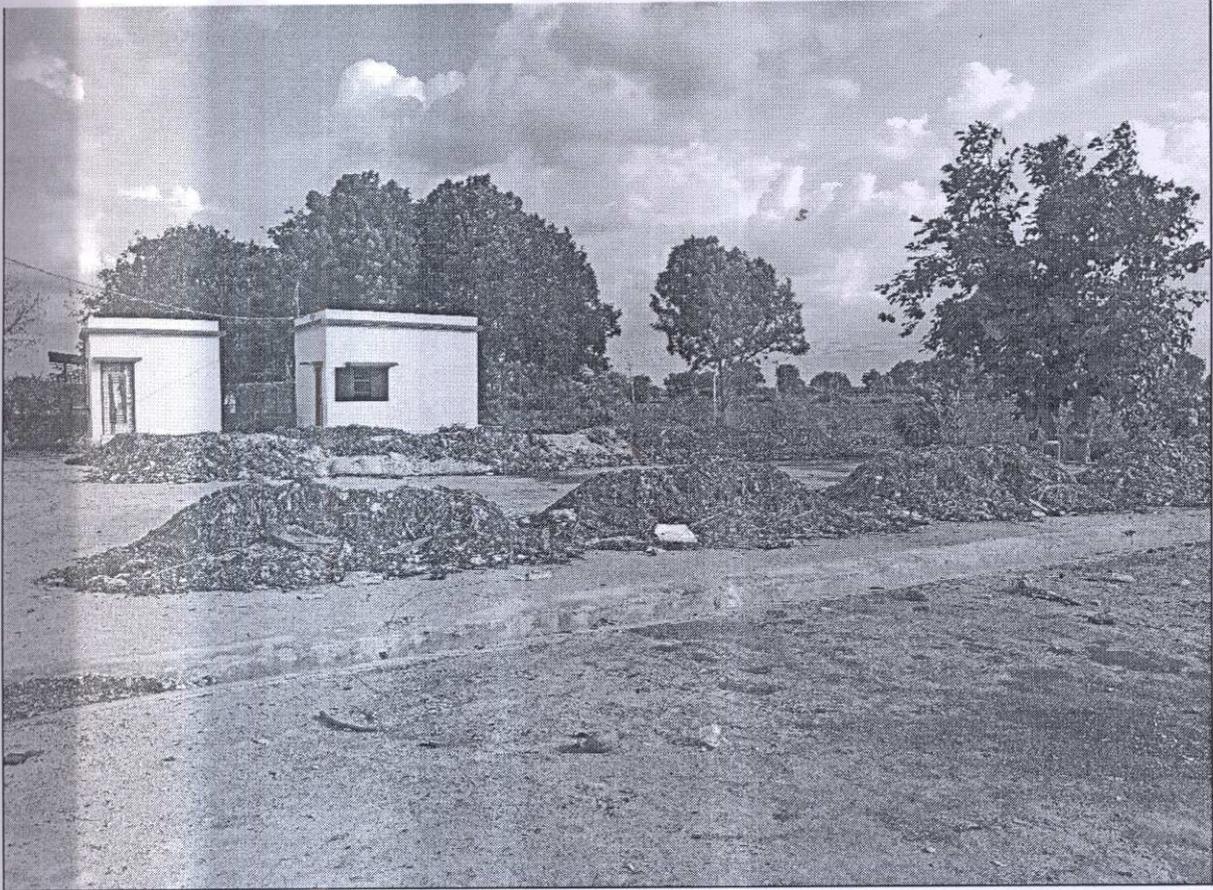
Actual site photograph of Dhadi bridge, Faizpur (Plantation carried out by MC, Faizpur)

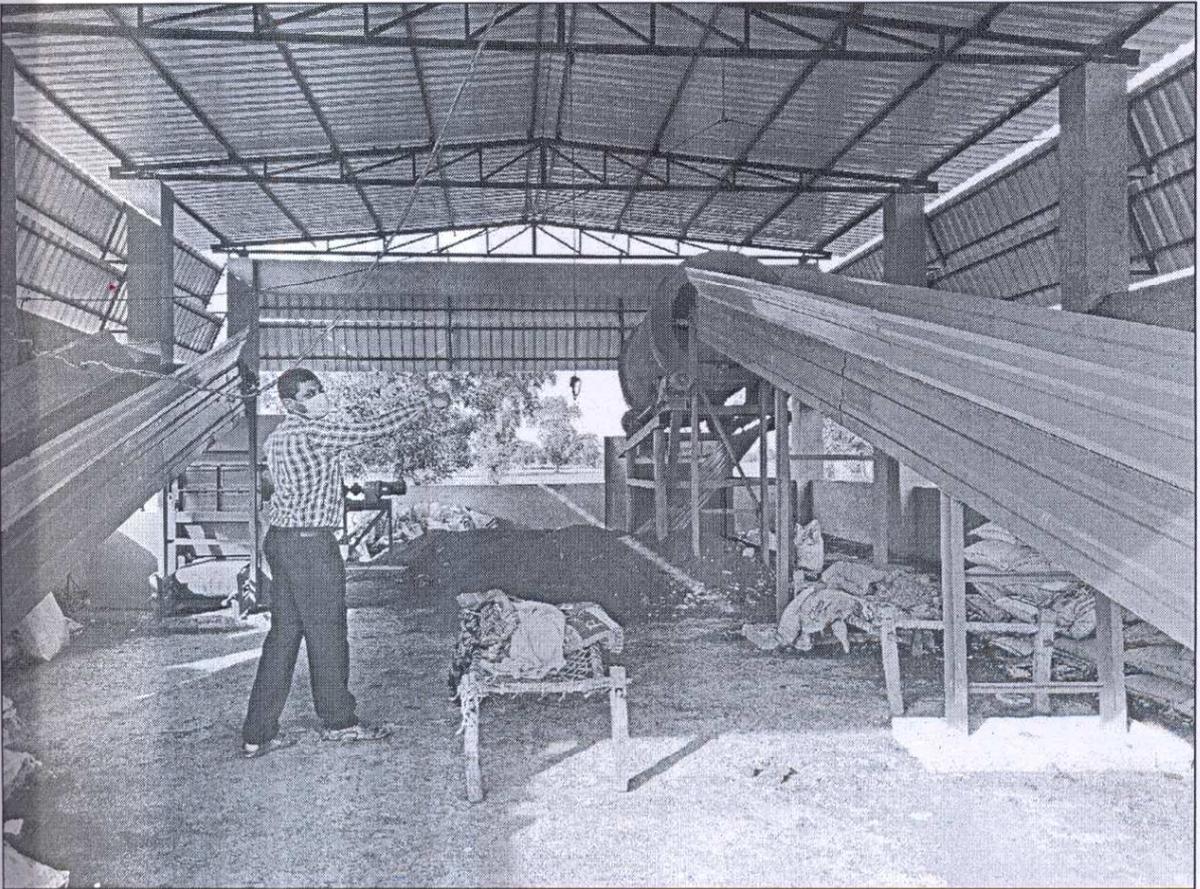
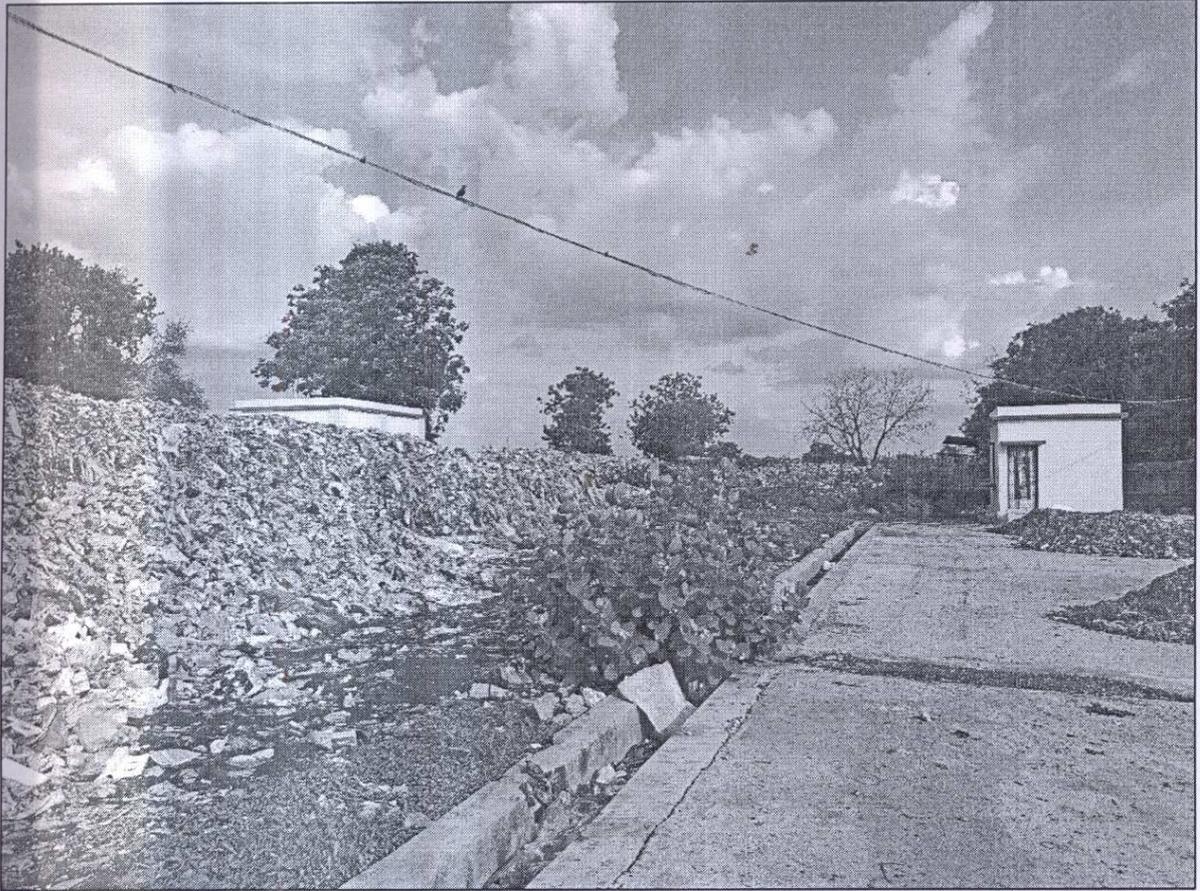


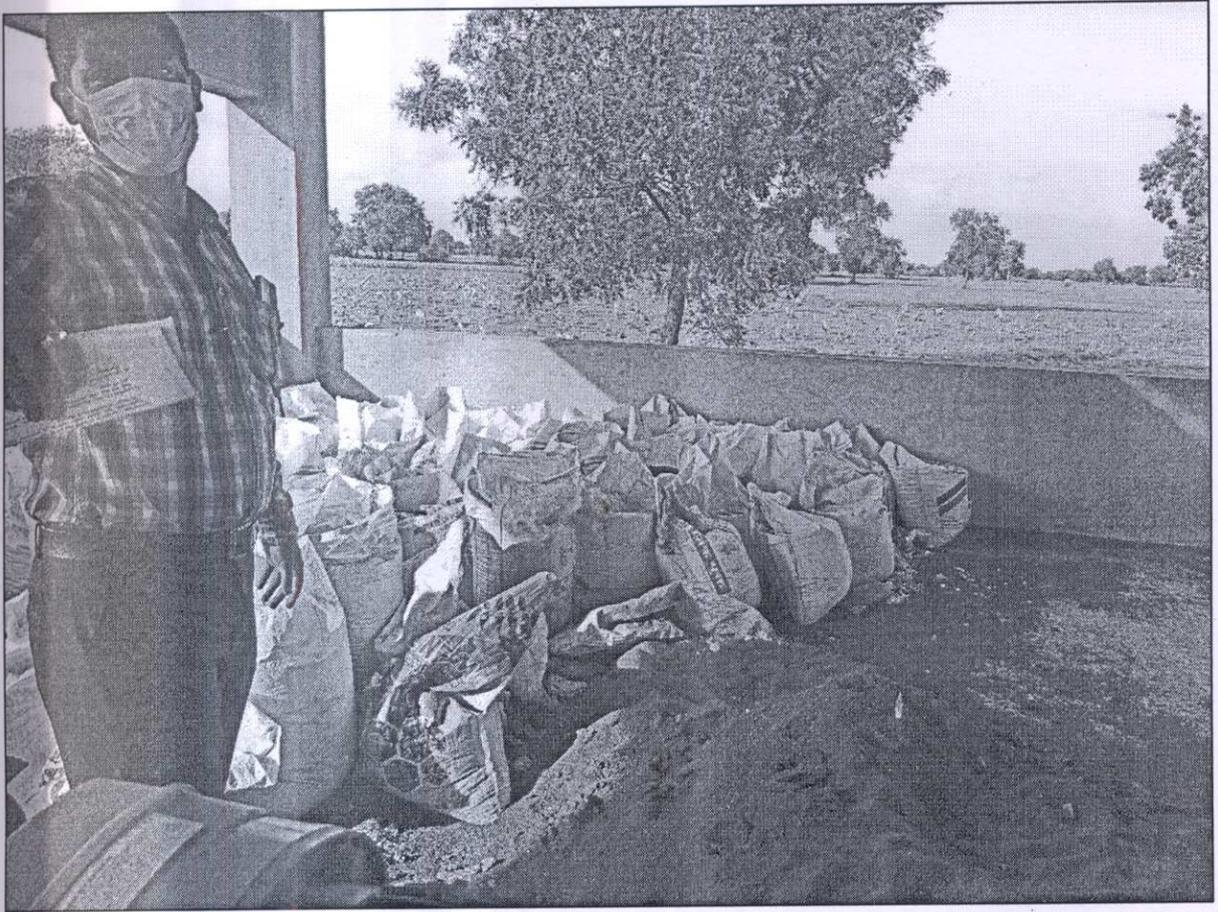
Actual site photograph of Dhadi riverbed at Dhadi bridge, Faizpur
(Nalla carrying sewage of Faizpur town)



MSW Processing Plant of Faizpur Municipal Council at Gut No. 140, Kalmoda Road, Faizpur

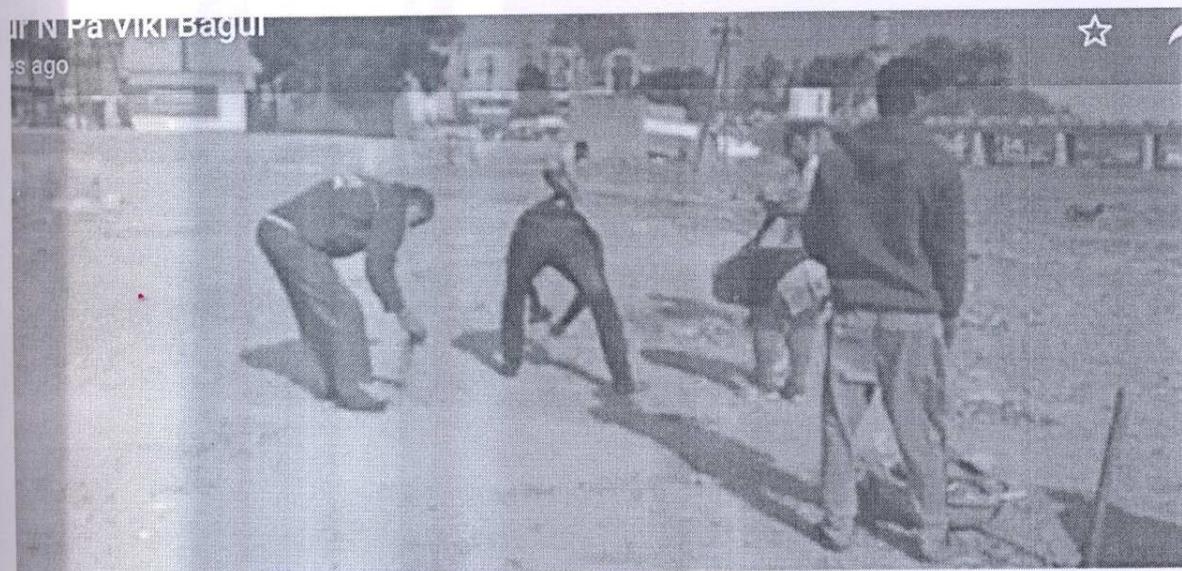


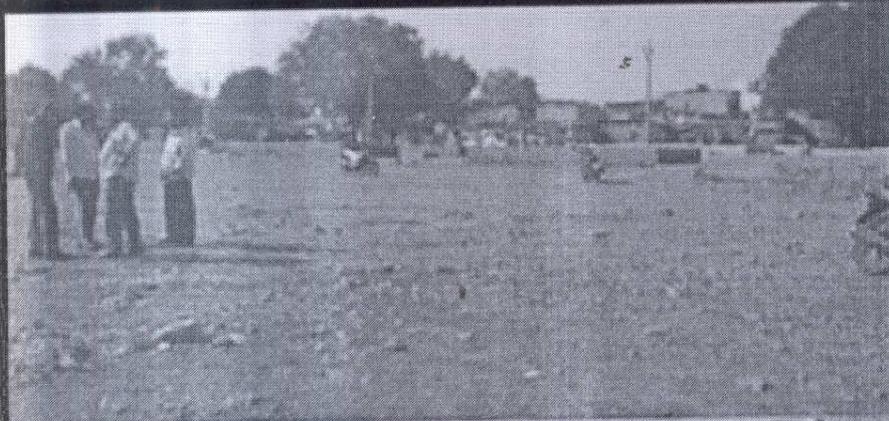




Photographs of Lifting & cleaning work of MSW in Dhadi riverbed by Municipal Council, Faizpur in 2017.

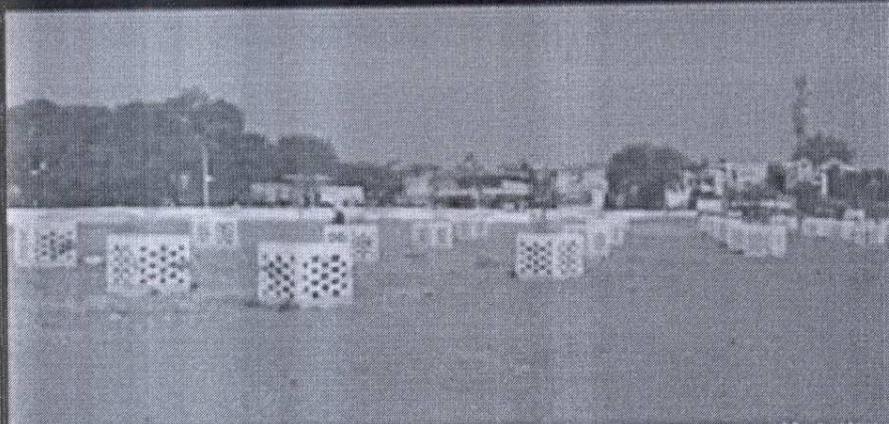






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❖ 4.0 Details of Dhadi River ❖

Sr. No.	Particulars	Information
1	Name of river	Dhadi River
2	Perennial / non-perennial	Non-Perennial
3	Total Length of river	18.50 km
4	Notified River / Non-notified River	Non-notified
5	Origin of river	From Satpuda Range near village Janori, Taluka Raver Dist. Jalgaon. (A Tributary of Mor River)
6	Confluence point with Mor River	Near Village Vanoli, Taluka -Yawal Dist. - Jalgaon
7	Flood level at Faizpur (in meter from riverbank)	N.A.
8	Any dam present on river	No
9	Use of river water	Irrigation - Nil Drinking - Nil
10	Flood occurred in past	2006
11	Map of River	Enclosed

❖ 5.0 Information of Municipal Council, Faizpur ❖

Sr. No.	Particulars	Information
1	Name of ULB & Class	Faizpur Municipal Council (Class-C)
2	Population	26602 (2011 census)
3	Total area	5.84 Km ²
4	No. of wards	08
5	MSW generation	7.0 MT/Day
6	Source of Water	Sukhi River (Lohara pickup well)
7	MSW treatment site address.	Gut No. 140, Kalmoda Road, Faizpur
8	Year of commissioning of MSW treatment site	2017
9	Facilities provided at MSW treatment site	1) Weigh bridge 2) MRF section 3) Shed for processing machines 4) Three concrete platforms (for curing, windrow, pre-sorting) 5) Simple processing machine (1 No.) 6) Screening machine with belt conveyor (1 No.) 7) Single shaft shredder machine (1 No.) 8) Leachate collection tank 9) Storage area for compost bags 10) Rest room for workers
10	Vehicles provided for collection	5 <i>ghantagadi</i> 3 tractors
11	Total number of dump site on the riverbed with area	Nil
12	Quantity of MSW dumped at riverbed and time period	Approx. 1000 cum Before 2017
13	Time period and quantity when the MSW is lifted from riverbed and shifted to MSW treatment site	1000 cum From 2017 to 2018
14	Area of riverbed where MSW was dumped	250 × 100 meter
15	Quantity of MSW dumped near <i>Haatbazar</i> crematorium site and time period (another site)	2200 cum 2017
16	Time period and quantity when the MSW is lifted from near <i>Haatbazar</i> crematorium site and shifted to MSW treatment site	2200 cum 2020

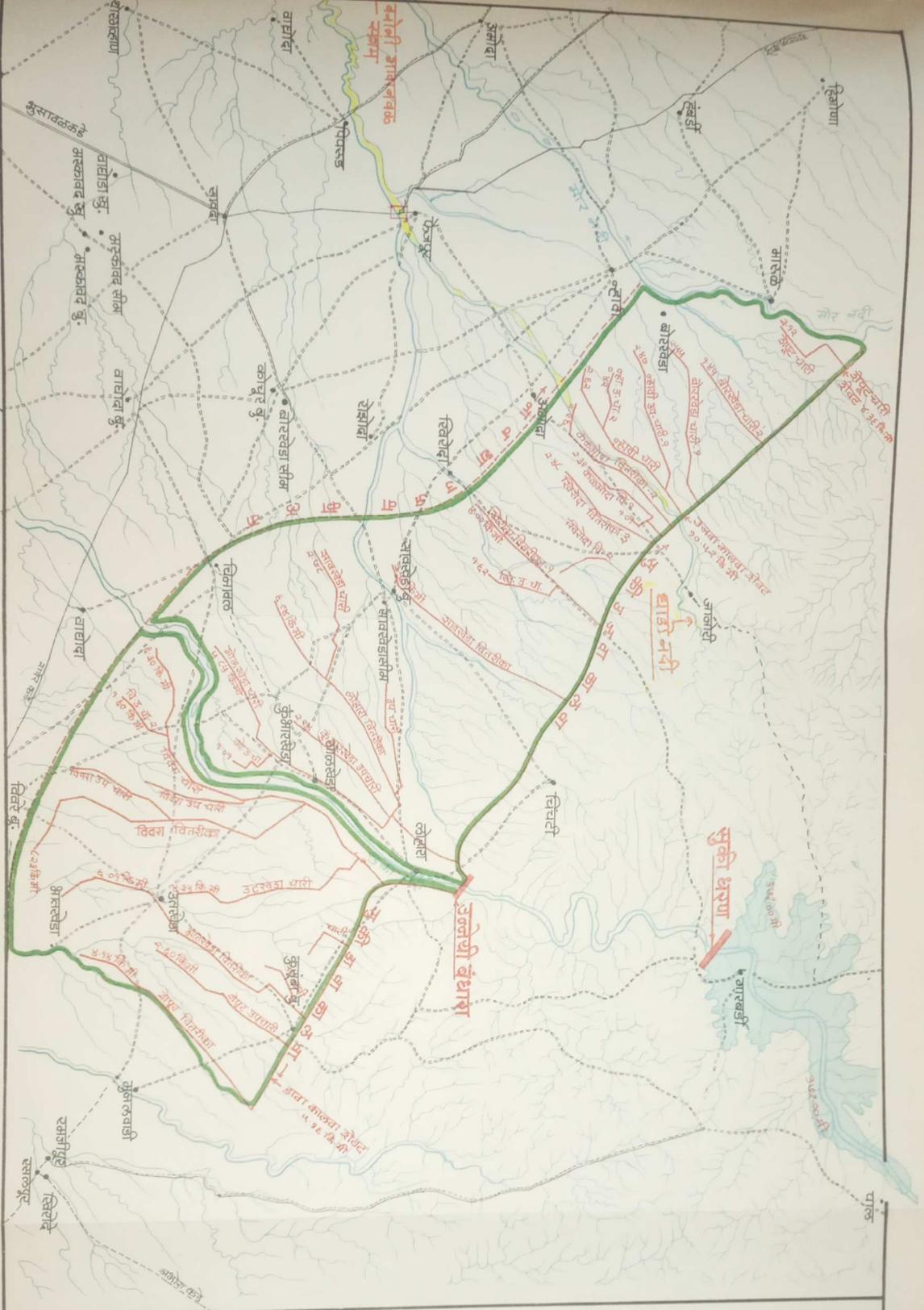
17	Area of land where MSW was dumped near <i>Haatbazar</i> crematorium site	60 × 100 meter
18	Total quantity of legacy waste	3200 cum
19	Quantity of legacy waste processed (biomining)	1200 cum
20	Quantity of legacy waste remaining which is dumped at MSW processing site at present	2000 cum
21	Area and number of trees planted in riverbed and time period	130 × 25 meter 28 Trees 2017
22	Sewage generation	3.5 MLD
23	Number of drains (nalla) discharging sewage into the river	3
24	STP proposed / not proposed – if proposed, present status	Proposal of STP is being put in the coming general body meeting.
25	Action plan and any proposal regarding no construction zone on the riverbed	Regular inspection is carried out. Awareness programme is conducted for the same.
26	Total number of STPs under proposal and under construction and with the capacity for treating untreated water	STP is not provided. Proposal of STP is being put in the coming general body meeting.
27	Analysis of gap and future-plan to meet out the gap between the generation and the disposal	STP is not provided.

❖ **6.0 Recommendations / Instructions to the Municipal Council, Faizpur** ❖

- 5.1 Municipal Council shall ensure 100 % collection of the MSW generated from the town. The collected waste shall be transferred to the MSW processing site on the same day. In no case, MSW shall be dumped in Dhadi riverbed.
- 5.2 Municipal Council shall make the citizens aware not to litter i.e. throw or dispose any waste or burn or burry waste on streets, open public spaces, drains, water bodies and to segregate the waste at source and hand over the segregated waste to authorized waste pickers.
- 5.3 Municipal Council shall ensure 100 % collection of waste generated from daily / weekly vegetable market.
- 5.4 Municipal Council shall also ensure 100 % MSW collection from bulk waste generators i. e. hotels, restaurants, shopping complexes etc.
- 5.5 Citizens shall be made aware about the provisions of Municipal Solid Waste (Management and Handling) Rules, 2016.
- 5.6 Municipal Council shall fasten the process of bio-mining of remaining legacy waste within time limit.
- 5.7 With immediate effect Faizpur Municipal Council is instructed to provide short term measures such as screen chambers to the drainage and take steps to provide proper STP within least possible time.


S. M. Kurmude
Sub-Regional Officer,
MPCB, Jalgaon


Abhijit Raut (IAS)
District Collector,
Jalgaon



ज.म.प्र.वि./रेखाचित्र क्र. ५ / १९९१
 ज्ञानचिन्ने प्रजासक
 ४६ अ/१५ व १६

संदर्भ

- धरणा संरचना
- कालवा संरचना
- क्षिणार्ध क्षेत्र
- बुद्धि क्षेत्र
- प्राची लव्हाप्राची
- नदी आणि नाले
- वाहूचला संकेत
- राजभाषा व रस्ते
- उपविभागात कार्यालये

तालुका	क्षेत्र क्षेत्र	जगावली खालील क्षेत्र क्षेत्र	क्षिणार्ध क्षेत्र क्षेत्र
सुकी जगाव कालवा	५९१	५३२	३२२
लोहास विहरीकला	२१६६	१९६१	१२१५
जगावली विहरीकला	०३८६	०३५९	०२१५
विहरी विहरीकला - १	०३००	०२८७	०१७२
विहरी विहरीकला - २	०१३७	०१३७	०१५५
विहरी विहरीकला - ३	०२८०	०२५२	०१५५
जगावली विहरीकला	०२७८	१२८७	०१५५
शेवट प्राची	१५१८	११०३	३०६१
सुकी धारा कालवा	००७६	००६६	००४०
विहरी विहरीकला	२४४७	२२७६	१३६६
विहरी प्राची	०१३१	०१२२	००७३
विहरी विहरीकला	०१५४	०१५७	०३२८
शेवट प्राची	०४६६	०४३३	०२६०
जगावली	३७०३	३४४४	२०६७

सुकी प्रकल्प
सुकी धरणारवाली क्षिणार्ध क्षेत्र
दक्षिणार्ध नकाशा

महाराष्ट्र शासन
 पाटबंधारे विभाग
 जगावली • १ इंचास = १ मैल
 कार्यालयी अभियंता
 जगावली महानगर प्रकल्प विभाग
 जगावली

वाचले: मा. राष्ट्रीय हरित न्यायाधिकरण, नवी दिल्ली यांचे मूळ अर्ज क्र. ६५/२०१८ (ललित कुमार नामदेव चौधरी वि. महाराष्ट्र शासन आणि इतर) मध्ये दि. २४/७/२०२० रोजी दिलेले आदेश

क्र. साशा/एआरके/कावी/२०२१/२३९
जिल्हाधिकारी जळगांव यांचे कार्यालय,
जळगांव
दि. २२/७/२०२१

आदेश:

मा. राष्ट्रीय हरित न्यायाधिकरण, नवी दिल्ली यांच्या मूळ अर्ज क्र. ६५/२०१८ (ललित कुमार नामदेव चौधरी वि. महाराष्ट्र शासन आणि इतर) मध्ये दि. २४/७/२०२० रोजी दिलेल्या आदेशाची पूर्तता करण्याकरिता खालीलप्रमाणे समितीचे गठन करण्यात येत आहे.

अ. क्र.	समितीचे सदस्य	पद
१	जिल्हाधिकारी, जळगांव	अध्यक्ष
२	कार्यकारी अभियंता, जळगांव पाटबंधारे विभाग, जळगांव	सदस्य
३	जिल्हा प्रशासकीय अधिकारी, जिल्हाधिकारी कार्यालय, जळगांव	सदस्य
४	उप-प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, जळगांव	सदस्य सचिव

समितीच्या सदस्यांमध्ये समन्वय साधणे, क्षेत्र भेटीचे आयोजन करणे, बैठकांचे आयोजन करणे इत्यादीबाबत कार्यवाही करण्याची जबाबदारी समितीचे सदस्य सचिव यांची राहिल. उप-प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, जळगांव (समितीचे सदस्य सचिव) यांनी मा. राष्ट्रीय हरित न्यायाधिकरण यांच्या उपरोक्त आदेशांची अंमलबजावणी करणे बाबत आवश्यक ते नियोजन करावे.



जिल्हाधिकारी, जळगांव

प्रत:

- (१) कार्यकारी अभियंता, जळगांव पाटबंधारे विभाग, जळगांव
- (२) जिल्हा प्रशासकीय अधिकारी, जिल्हाधिकारी कार्यालय, जळगांव
- (३) उप-प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, जळगांव

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

NO. MPCB/RO(HQ)/B-799

Date : 11.12.2020

To,
 The Chief Officer
 Faizpur Municipal Council
 Dist-Jalgaon

Sub : Assessment of Environment Compensation as per directions of Hon'ble National Green Tribunal dated 02/07/2020 in Original Application No. 606/2018–In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

Ref : MPCB's letter dtd. 07/12/2020

.....
 We refer to the MPCB's letter dated 07/12/2020 regarding Assessment of Environment Compensation as per directions of Hon'ble National Green Tribunal dated 02/07/2020 in Original Application No.606/2018– In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues, wherein, you were requested to deposit Final Environment Compensation Amount to the Central Pollution Control Board for restoration of environment within one month from the receipt of this letter.

You are requested to deposit the Final Environment Compensation Amount as mentioned in earlier letter dated 7/12/2020, to the **concerned Regional Officer of the Maharashtra Pollution Control Board.**

(Ashok Shingare, IAS)
 Member Secretary

Copy submitted to:

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32.
4. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
5. Regional Officer, MPCB, Nashik /Sub Regional Officer, MPCB, Jalgaon, - for information and necessary action.- They are directed to take follow up with the concerned corporation & councils and submit the monthly report about the compliance of this letter.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24023516/24024068/24044531
 Website: www.mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai-400 022.

Date : 07/12/2020

NO.MPCB/RO(HQ)/B-636

To
 The Chief Officer,
 Faizpur Municipal Council,
 Dist-Jalgaon

Sub: Assessment of Environment Compensation as per directions of Hon'ble National Green Tribunal dated 02/07/2020 in Original Application No.606/2018-In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

Ref:1.Orders dated 24/01/2020 & 2/7/2020 passed by Hon'ble NGT in Original Application No.606/2018.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 24/01/2020 & 2/7/2020 in Original Application No.606/2018-In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

In terms of order dated 24/01/2020 in O.A. No.606/2018, Order dated 28/08/2019 in O.A. 593/2017 and Order dated 06/12/2019 in O.A. No.673/2018, the Hon'ble NGT has directed to all the Local Bodies and or the concerned Department of the State Government have to ensure 100% collection, segregation, treatment and disposal of solid waste including legacy waste & liquid waste and in default to pay compensation which is to be recovered by the State with effect from 01/04/2020.

The Hon'ble NGT vide order dated 02/07/2020 in Original Application bearing No.606/2018 directed as follows:

- (i) In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020.
- (ii) Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance.
- (ii) Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till the compliance will result in liability to pay compensation @ Rs.10 Lakhs per month per local body for

: 2 :

population above 10 lakhs, Rs.5 Lakhs per month per local body for population between 5 lakhs to 10 lakhs and Rs.1 Lakh per month per other local body.

- (iv) If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

The officials of the Board at Regional Office Nashik reported the following non-compliances as on 1/4/2020

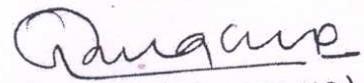
1. Your Local Body is generating solid waste to the tune of 4.5 MT/day, out of that 3.6 MT/day is treated and 0.9 MT/day of the solid waste is being dumped without treatment.
2. Your Local Body has not developed or established sanitary landfill for disposal of inert material.
3. Your Local Body has failed to commence the work of legacy waste sites remediation.

It has been observed that you have failed to comply with the timeframe for the implementation of the Solid Waste Management Rules, 2016 and timelines given by the Hon'ble NGT in various orders.

In view of the non-compliances and as directed by the Hon'ble NGT, you are hereby directed to pay final compensation from 01.04.2020 till compliance as follows:

1. Final Environmental Compensation of Rs. 08 Lakh towards the non-compliance of Solid Waste Management Rules, 2016 untreated Solid waste to the tune of 0.9 MT/day from 1/4/2020 to 30/11/2020.
2. Final Environmental Compensation of Rs. 08 Lakh from 1/4/2020 to 30/11/2020 towards not commencing of the work of legacy waste sites remediation.
3. You shall pay of Rs.02 Lakh per month for the non-compliance of solid waste management & Legacy waste management from December, 2020 onwards till the compliance.

You are requested to deposit aforesaid amount towards the environment compensation with the Central Pollution Control Board for restoration of environment within one month from the receipt of this letter.


(Ashok Shingare, IAS)
Member Secretary

BOARD OF DIRECTORS
CENTRAL POLLUTION CONTROL BOARD

: 3 :

Copy submitted to:

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32- if the aforesaid local Body fails to pay the compensation within the stipulated time then it is requested to recover the same from the grant sanctioned to the said Local Body and deposit the same to MPC Board.

Copy to:

1. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
2. Regional Officer, MPCB, Nashik/Sub-Regional Officer, MPCB, Jalgaon, for information and necessary action.- They are directed to take follow up with the concerned corporation & councils

फैजपुर नगरपरिषद, फैजपुर जि. जळगांव

प्रति.

सदस्य सचिव,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ
मुंबई-४०००२२,

नगरपरिषद फजपूर

जावक क्र. १३२३ दि २२/१२/२०२०

विषय:- घनकचरा व्यवस्थापण अधिनियम, २०१६ च्या अनुषंगाने मा.राष्ट्रीय हरित न्यायाधिकरणाकडे असलेले प्रकरण क्रमांक NGT ६०६/२०१८

संदर्भ :-NO MPCB/RO(HQ)B-५७१ दि. ०७-१२-२०२०

उपरोक्त संदर्भाकित पत्रान्वये फैजपुर शहरातील घनकचरा व्यवस्थापन नियम २०१६ च्या नियम २२ च्या अंमलबजावणी करिता आपण फैजपुर नगरपालिकेस दि १/०४/२०२० पासून पुर्वलक्षी प्रभावाने रु २ लक्ष रुपये दंड भरण्यासंबंधी निर्देशित केले आहे. या अनुषंगाने मी खालील बाबी आपल्या निदर्शनास आणु इच्छितो ----

१) फैजपुर नगरपालिकेची लोकसंख्या २६६०२ असून क्षेत्रफळ ४.२५ चौ कि.मी आहे दैनंदिन निर्माण होणारा एकुण कचरा ०७ मेट्रिक टन आहे(ओला कचरा ४.२ मेट्रिक टन व सुका कचरा २.८ टन) २०१६ पासून नगरपालिकेने कचरा विलगीकरण करुनच प्रक्रिया करण्यावर भर दिलेला आहे व सद्यस्थिती खालील प्रमाणे.

Collection	७ MT
Segregation	७ MT
Processing	७ MT

२) नगरपालिकेची घनकचरा व्यवस्थापनाची अंमलबजावणी सुरु आहे.

३) नगरपालिकेकडे स्वच्छता कर्मचा-यांची संख्या कमी असल्यामुळे, घनकचरा व्यवस्थापनाच्या कामावर परिणाम होऊ नये यासाठी आरोग्य विभागाच्या मदतीसाठी बाह्य एजन्सीची नेमणुक केली आहे. तसेच कचरा विलगीकरण मोहीम प्रभावीपणे राबविण्यात येत आहे यासाठी नागरिकांमध्ये जनजागृती करण्यात आली आहे.

४) घनकचरा प्रक्रियेसाठी भुसंपादन करण्यात आले आहे तसेच जुन्या प्रक्रिया न करता साठविलेल्या कच-याची विल्हेवाट लावण्यासाठी Biomining करण्यात आले आहे/प्रस्तावित आहे.

५) नगरपालिकेच्या सातत्यपूर्ण प्रयत्नांमुळे केंद्रशासन पुरस्कृत तारांकीत शहराच्या मानकनामध्ये शहरास १ स्टार रेटिंग मिळाले आहे व SS २०२० मध्ये शहरास झोनल रँक ८२ असुन ३२०१.४७ गुणांकन मिळाले आहे.

६) घनकचरा व्यवस्थापन नियम २०१६ च्या अंमलबजावणीस नगरपालिकेने नेहमीच उच्च प्राधान्य दिलेले आहे परंतु मार्च २०२० पासुन उद्वलेल्या कोविड-१९ मुळे अद्याप पर्यंत सर्व आरोग्य कर्मचारी व इतर अधिकारी व कर्मचारी वर्ग देखील कोरोना नियंत्रणामध्ये व्यस्त असल्याने कार्यवाहीस विलंब झाला आहे.

तरी या अनुषंगाने घनकचरा व्यवस्थापन नियम २०१६ च्या अंमलबजावणीस २ वर्ष मुदतवाढ मिळावी व संदर्भाकीत पत्रान्वये लावण्यात आलेला दंड माफ करण्यात यावा ही विनंती तसेच मा. राष्ट्रीय हरित न्यायाधिकरणाकडे ही वस्तुस्थिती आपल्या मार्फत नगरपालिकेची बाजू मांडण्यात यावी ही नम्र विनंती.



(Signature)
मुख्याधिकारी
फैजपुर नगरपरिषद, फैजपुर

प्रत,

१) मा.प्रधान सचिव, न.वि २

२) मा.प्रधान सचिव, पर्यावरण व वार्तावरणीय बदल

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0257-2221288
Fax : 0257-2221288
Email : srojalgao1@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Sub-Regional Office,
 Old B. J. Market, 3rd Floor, Hall No. A,
 Jalgaon-425001.

UAN No. MPCB-MSW_AUTH-0000000588

No: SRO-JALGAON/MSW_AUTH/2106000009

Date: 25/06/2021

FORM -II
 [Rule 16 (1)(e)]

To,
The Chief Officer,
Faizpur Municipal Council,
Tal. Yawal, Dist. Jalgaon.

Sub: Application for grant of MSW Authorization under the Solid Waste Management Rules, 2016.

Ref: Online application for grant of authorization UAN No. MPCB-MSW_AUTH-0000000588.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes **The Chief Officer**, having administrative office at Office of **Municipal Council, Faizpur, Tal. Yawal, Dist. Jalgaon** to set up and operate waste processing/recycling/ treatment/disposal facility at **Kalmoda Road of Faizpur, Tal. Yawal, Dist. Jalgaon** on the terms and conditions (including the standards to be complied with) attached to this authorization in Annexure I.

1. The authorization is hereby granted to operate the facility for processing, recycling, treatment and disposal of solid waste
2. The validity of the authorization is till **31/12/2022** subject to obtain **NOC from Joint Committee, & NOC from competent Authority** after the validity, renewal of authorizations is to be sought.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of **Solid Waste Management Rules, 2016** will attracts the penal provisions of the **Environment (Protection) Act, 1986 (29 of 1986)**.



This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.

7. The Local Body shall strictly follow the EIA Notification, 2006.
8. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development
9. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.

D. A. - Annexure- I

(S. M. Kurmude)
 Sub-Regional Officer,
 M. P. C. Board, Jalgaon



Copy Submitted to-

1. Hon'ble District Collector, Jalgaon - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

2. The Regional Officer, MPCB, Nashik.



ANNEXURE -I

Terms & Conditions to set up and operate Municipal Solid waste processing / Waste Disposal facility by The Chief Officer, Municipal Council, Faizpur, at Kalmoda Road, Faizpur, Tal. Yawal, Dist. Jalgaon.

1. 5.0 MT/ Day of Municipal Solid Waste generated shall be processed and disposed as below-

- i. Vermi Composting
- ii. Segregated waste like Metallic paper, plastic etc. shall be Disposed through rag pickers by sale for recycle.
- iii. Construction debris / and such other innocuous material shall be disposed off by sanitary land filling.
- iv. The non-biodegradable inert waste, residues of waste processing facilities as well as pre-processing rejects from waste processing facilities shall be disposed off at authorized landfill site only.

Note:

1. Old quarries and low-lying areas within a city may be earmarked for filling only with construction waste, debris, road- waste, road dust, silt from open drains & similarly non- toxic inert material, without any prior preparation. After filling, such sites should preferably be preserved as open spaces, parks, playgrounds, exhibition- grounds or parking - lots with trees.
2. The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
3. At the initial stage of collection of Municipal Solid Wastes, the waste minimization and segregation shall be carried out at source to avoid burden on the waste processing site.
2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in **Schedule I** as per Solid Waste Management Rules, 2016.
3. Every municipal authority shall, within the territorial area of the municipality, be responsible for the implementation of the provisions of these rules, and for the infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes.
4. All municipal solid waste generated in a city or a town, shall be managed and handled in accordance with the compliance criteria and the procedure laid down in **Schedule-I**.
5. **The Municipal Council Authority shall furnish its annual report in Form-IV, to the District Magistrate or the Deputy Commissioner with a copy to the Maharashtra Pollution Control Board, on or before of the 30th day of June every year**
6. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development Department in metropolitan cities and to the District Collector in all other cases.



7. The waste processing and disposal facilities to be setup by the Municipal Council Authority on their own or through an operator of a facility shall meet the specifications and Standards as specified in schedule-II and III.
8. The ash generated shall be handled properly and shall be stored in a covered shed and disposed off to the enduser and record of it shall be maintained.
9. The gas **cleaning** system shall be installed with comprehensive scrubbing system and shall be analyzed monthly for parameters like PCBs, PAHs, Dioxins, Furans, H₂S, CS₂ etc.
10. The inert created during handling and processing of MSW shall be properly land filled at authorized
11. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
12. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor shall be used for MSW collections.
13. Segregation of MSW at source and frequency as per action plan.
14. Raw waste material shall not be dumped/stored temporary at this site.
15. All recyclable material shall be segregated at source and before receiving at disposal site.
16. Process remediates and inert material upto i.e. 25 % of the waste received for processing shall be disposed scientifically to authorized landfill site.
17. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the corporation.
18. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Council.
19. The Municipal Council Authority shall to measure, continuously Improve and Achieve the eight items of the Service Level Benchmarking defined and desired by the Ministry of Urban Development, Govt.of India which are as below.



SLB No in UD's GL	Performance Indicator of UD's SLB	Level Desired
SLB 1	Household Level Coverage of SWM Services (household covered Doorstep/Total Household)	100%
SLB 2	Efficiency of Collection of MSW (MSW collected in Tones per day/MSW generated in T/day)	100%
SLB 3	Extent of Segregation of MSW (MSW segregated in Four Components in T/day/Total MSW Collected)	100%
SLB 4	Extend of Recovery of Solid Waste Collected (MSW Processed and Recycled T/d/Total MSW Collected)	80%
SLB 5	Extent of Scientific Disposal of MSW (Total authorized waste component disposed in T/day in SLF/Total MSW Disposed in Dumping sites, grounds, places and SLF)	100%
SLB 6	Efficiency of Redressal of Customer complaints (MSWM complaints received in a month/MSWM complaints Redressed in the month)	80%
SLB 7	Extent of Cost Recovery in SWM Services (Total O & M expenses on MSWM/Total O & M Revenue) in the same period)	100%
SLB 8	Efficiency in Collection of SWM Charges (Revenue Collected/Charges Billed in the same period)	90%

20. Local Body shall submit the time bound program for implementation of processing facility within 15 days.
21. The Municipal Council Authority shall submit Bank Guarantee of Rs. 1.0 lac within a period of 15 days from issuance of this authorization towards compliance of authorization conditions to be drawn in favor of Regional Officer, Maharashtra Pollution Control Board, Nashik which shall be valid for a period of one year.
22. The Municipal Council Authority shall submit Environment Management Plan (EMP) and Disaster Management Plan (DMP) shall be prepared and implemented by the corporation.
23. The Municipal Council Authority shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the Writ Petition No.1740/1998.
24. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
25. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.



26. Local Body / Operator of the facility should prepare and Implement Disaster Management Plan and Environment Management Plan effectively during operational phase.
27. Local Body / Operator of the facility shall disposed off inert material/ residue, as per Solid Waste Management Rule, 2016.
28. Local Body / Operator of the facility shall not extract ground water without approval from Central Ground Water Authority (CGWA).
29. Local Body / Operator of the facility shall ensure that, during the Monsoon adequate preventive measures are taken to erosion of MSW from site and doesn't flow into the drain and adjacent area.
30. Local Body / Operator of the facility shall provide proper leachate collection and treatment system for treatment of generated leachates.
31. Local Body / Operator of the facility shall provide covered vehicles for transportation and transfer station shall be in accordance with Construction and Demolition waste rules, 2016.
32. Local Body / Operator of the facility shall submit the document / agreement made with land owner /end-user for quantity of bio Mined material that they will accept.
33. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT



(S. M. Kurmude)
Sub-Regional Officer,
M. P. C. Board, Jalgaon.

